

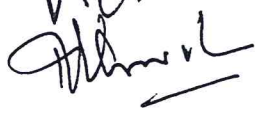

(19)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018
PETITION NUMBER : CP/39/ (IB)/2018
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Gautham Venkatesh	Counsel for R3-R5	V. Gautham
2.	VASUDEVAN	RP	
3.	K. M. Muthy	Counsel for RP	
4.	T. Ramkumar @ Ravalingam associates	Counsel for R3 R9	T. Ramkumar

ORDER

Counsels for both the parties present. Counsel for R3 to R5 is directed to file an affidavit in relation to the four properties deposing therein that the original Title Deeds are not available for any reason that may be stated in the affidavit and the said properties have not been encumbered till date. The affidavit shall be filed within a week's time. Matter is adjourned. Put up on **27.08.2018 at 10.30 A.M.**

- sd -
(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)